

The High Court Of Madhya Pradesh

MCRC-44528-2020

(DILEEP RAVIDAS Vs THE STATE OF MP.)

Jabalpur, Dated : 25-11-2020

Heard through Video Conferencing.

Shri Kunal Dubey, learned counsel for the applicant.

Shri Harsh Gupta, learned Panel Lawyer for the respondent/State.

Heard on this first post arrest bail application filed by applicant-Dileep Ravidas under Section 439 of Code of Criminal Procedure for grant of bail.

The applicant is in jail since 29/09/2020 in connection with Crime No.481/2020, registered at Police Station-New Katni Junction, District- Katni (M.P.) for the offence under Section 394 of the Indian Penal Code.

The allegation against the applicant, in short, is that the applicant along with other co-accused asked for the money from the victim. When victim denied for giving the money, they tried to snatch his mobile phone. When the victim resisted for that, one of the co-accused inflicted a knife blow on the abdomen of the victim and fled away with the mobile phone and cash of Rs.5000/-. The victim lodged a report against the unknown person, crime number was registered and police started investigation. During investigation, the victim had not identified the applicant. After investigation, charge sheet has been filed. Counsel for the applicant has filed a copy of test identification parade (Annexure-A/3) and also filed a copy of the affidavit of the victim who stated in the affidavit that applicant did not commit any loot on him.

Having heard learned counsel for the parties and on perusal of the evidence available against the applicant, this Court is inclined to allow this application and release the applicant on bail. Hence, this application is **allowed.**

It is directed that applicant-**Dileep Ravidas** shall be released on bail on his furnishing a personal bond in the sum of Rs.50,000/-(Rupees Fifty Thousand Only) with one solvent surety of the like amount to the satisfaction of the trial Court, for his regular appearance before the trial Court with a

condition that he shall remain present before the Court concerned during trial and shall also abide by the conditions enumerated under Section 437(3) of Cr.P.C.

This order shall be effective till the end of the trial, however, in case of bail jump, it shall become ineffective.

Jail authorities and State Government are directed to follow the guidelines issued by the Health Ministry in the wake of Novel Corona Virus, before and after releasing the applicant.

Certified copy as per rules.

**(VISHNU PRATAP SINGH CHAUHAN)
JUDGE**

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